

have abolished the price and distribution control on the cement industry with respect to cement produced from 1st March, 1989. Cement is readily available in the market at price determined by market forces,

(c) and (d) Representation has been received from the Cement Fabricators' Association, Barasat. It has been suggested *inter-alia* that cement should be made available to them at fixed price. It is not possible to accept this in view of decontrol of cement.

Allotment of LPG agencies to SCIST applicants in Andhra Pradesh

1471. SHRI GOPALA RAO RAO: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) what is the total number of LPG agencies at present in Andhra Pradesh;

(b) whether it is a fact that adequate/proper representation has not been given to Scheduled Caste/Scheduled Tribe applicants for the above LPG agencies, according to Government policy and guidelines;

(c) if so, what are the reasons therefor; and

(d) if not, what are the details of the allotments made to the applicants belonging to these categories?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI BRAHM DUTT): (a) As on 1.1.1989, 316 LPG distributorships were operating in Andhra Pradesh;

(b) and (c) In all the Annual LPG Marketing Plans of the oil industry commencing from 1980-81 to 1988-89, it has been ensured that a reservation of 25 per cent for SC/STs is maintained on State-wise/union territory-wise basis;

(d) Out of the existing 316 distributorships, 32 belong to persons belonging to SC category and 10 distributorships belong to persons belonging to ST category.

Expenditure incurred by IDPL under the head Diner Club'

1472. CHOWDHARY RAM SEWAK: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Chairman and Managing Director of IDPL is a member of the Diner Club;

(b) whether it is also a fact that huge amount has been spent by the I.D.P.L. under Diner Club both in India and abroad;

(c) if so, what are the details of amount spent during the last three years;

(d) the name of the authority who sanctioned these expenses; and

(e) what is the purpose for which each expense was made and in what manner each amount spent was justified?

THE MINISTER OF INDUSTRY (SHRI J. VENGAL RAO): (a) Yes, Sir.

(b) No, Sir.

(c) The details of the expenditure incurred in India under the Diner Card held by the Chairman and Managing Director IDPL during the last three years are as under:—

Year	Amount (Rs.)
1986-87	117.00
1987-88	14,106.52
1988-89	12,416.27

The Diner Card held by Chairman and Managing Director, IDPL is valid only in India.

(d) The expenses were made within the budget sanctioned by the Board of Directors of the Company.

(e) The expenses were incurred on official entertainments, tours etc. in the course of business of the Company.